

Court-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal Nos.269 of 2014, 204 of 2014 &
205 of 2014**

Dated: 27th August, 2015

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. I.J. Kapoor, Technical Member**

Appeal No.269 of 2014

In the matter of:-

**Open Access Users Association Appellant (s)
Versus
Haryana Electricity Regulatory Commission & Ors. ...Respondent (s)**

Counsel for the Appellant(s) : Mr. Amit Kapur
Ms. Pallavi Mohan &
Ms. Adrija Das

Counsel for the Respondent(s) : Mr. G. Saikumar
Mr. Raheel Kohli
Mr. Varun Pathak

Appeal No. 204 of 2014

In the matter of:-

**Hisar Industries Association Appellant (s)
Versus
Haryana Electricity Regulatory Commission & Ors. ...Respondent (s)**

Counsel for the Appellant(s) : Mr. Amit Kapur
Ms. Pallavi Mohan &
Ms. Adrija Das

Counsel for the Respondent(s) : Mr. G. Saikumar
Mr. Raheel Kohli
Mr. Varun Pathak
Ms. Roohina Dua (IA 188 of 2015)

Appeal No.205 of 2014**In the matter of:-**

Hisar Industries Association **...Appellant (s)**
Versus
Haryana Electricity Regulatory Commission & Anr. **...Respondent (s)**

Counsel for the Appellant(s) : Mr. Amit Kapur
Ms. Pallavi Mohan &
Ms. Adrija Das

Counsel for the Respondent(s) : Mr. G. Saikumar
Mr. Raheel Kohli
Mr. Varun Pathak

ORDER

One M/s. Jindal Stainless Limited has filed an Interlocutory Application being No. 188 of 2015 in Appeal No. 204 of 2014 stating therein its grievance against the impugned order and praying for impleadment in the said Appeal. Though the prayer in the IA is to implead M/s Jindal Stainless Limited as respondent but the facts disclosed in the said application and also as per the submissions of the learned counsel for the parties, M/s. Jindal Stainless Limited should be impleaded as the appellant since it is an aggrieved party against the impugned order.

In these circumstances, without sticking to the prayer made in the said IA for impleadment of M/s. Jindal Stainless Limited as respondent, the applicant M/s. Jindal Stainless Limited is allowed to be impleaded as appellant in the said Appeal. Consequently I.A. No. 188 of 2015 is hereby allowed and disposed of.

Learned counsel for the appellant is directed to file the amended Memo of Appeal within three days from today and annex the same with the main Appeal.

It may be noted that this batch of Appeals consists of Appeal Nos. 269 of 2014, 204 of 2014 & 205 of 2014. The pleadings are already complete. Since there is only one addition in the Memo of Appeal and that is the incorporation of M/s. Jindal Stainless Limited as Appellant and no new grounds are being added in the amended Memo of Appeal. There seems to be no justification for the respondents to file any additional counter affidavit or to the appellant to file any other rejoinder etc. to the above amended memo of Appeal.

Accordingly, post this Appeal for hearing on **21st & 22nd September, 2015.**

The parties are directed to file and exchange their respective written submissions before the next date of hearing.

(I.J. Kapoor)
Technical Member
rkt/vg

(Justice Surendra Kumar)
Judicial Member